

SLP(Crl.)No. 4982 OF 2003
ITEM No.7

Court No.11

SECTION II
A/N MATTER

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No. 4982/2003

(From the judgement and order dated 01/04/2003 in CRLA 37/95
of The HIGH COURT OF U.P AT LUCKNOW)

STATE OF U.P.

Petitioner (s)

VERSUS

KISHAN

Respondent (s)

Date : 04/10/2004 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARIJIT PASAYAT
HON'BLE MR. JUSTICE C.K. THAKKER

For Petitioner (s)Mr. R.K.Singh, Adv.
Mr. Jatinder Kumar Bhatia, Adv.

For Respondent (s)

UPON hearing counsel the Court made the following
O R D E R

Though it appears that there was some representation on behalf of respondent by three learned
counsels but no vakalatnama has been filed.
List the matter after two weeks.

(Shashi Sareen) (Vijay Aggarwal)
Court Master Court Master